

IN THE COURT OF JUDICIAL MAGISTRATE, MADURAI.

PRESENT: Thiru.S.Muthu Raman B.L.,

Judicial Magistrate No.VI, Madurai

Friday 31st day of July 2020

C.M.P.No. 1543/2020

Sarathkumar @ Sarath S/o.Sethu

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Thirupparankundram P.S.,

Cr.No.560/2019

..Respondent/Complainant

This application is coming before me today for Condition modified filed by Advocate Tr.C.Karthikeya perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused U/s.392,397,506(ii) IPC

2.The accused is arrested and sent to Judicial Custody on 12.10.2019

3. This application filed on the side of Advocate and submit that this accused was already bail ordered on 29.06.2020 subject to condition that he should be produced two sureties for each Rs.10,000/- like sum. But condition modified petition filed on 31.07.2020. Then he pray to pass on order to own bond.

4. Perused. The accused is placed on Judicial Custody for more than 307 days. Now the situation of our country as well as state we are safe home untill further care. Hence in the interest of justice the condition imposed in the bail application is modified. Accused is released at his own bond. After released on bail from prison he should be reported before this court after withdrawn of curfew and reopening of court.

The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and Satisfaction of the Superintendent of Central Prison Madurai.

This order is pronounced by me on 31st day of July 2020.

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

Copy to:

The Superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 31st day of July 2020
C.M.P.No. 1521 /2020

Vimalraj S/o.John

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

K.Pudur P.S.,

Cr.No.1801/2020

U/s.379 IPC

...Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.S.Elangovan appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused

U/s.379 IPC

2.The accused is arrested and sent to Judicial Custody on 23.07.2020.

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved. The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 9 days . In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1.The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and Satisfaction of the Superintendent, Sub Jail, Thirumangalam, Madurai District.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 31st day of July 2020.

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

Copy to:

The Superintendent, Sub Jail, Thirumangalam, Madurai District.

/True Copy/